**13.03.2023** Sl. No.13. D/L. Mithun. Ct.No.42.

## CRR/265/2023

## T.V.Today Network Limited & Anr. Vs. The State of West Bengal

Mr. Rajdeep Mazumder, Adv. Mr. Rudrajit Sarkar, Adv. Mr. A.Basu, Adv. Mr. Sayan Mukherjee, Adv. Mr. Tamoghna Saha, Adv.

... for the petitioners.

The record is put up today.

This Court intends to hear the learned Advocate General on certain issues to delineate in the order dated 27<sup>th</sup> February, 2023. However, it is submitted by the learned Advocate for the petitioner that as a result of bereavement of the family, the learned Advocate General is not come in Court at present.

Considering such aspect of the matter, the instant revisional application be listed under the same heading fairly at the top on 20<sup>th</sup> March, 2023.

Petitioner is at liberty to file supplementary affidavit.

Interim order of stay be extended till 20<sup>th</sup> March, 2023.

(Bibek Chaudhuri, J.)

